

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNMENT)**

Dated Shillong the 08th August , 2025

No.LJ(A)23/85/Pt.II/179– In exercise of the powers conferred by proviso to article 309 read with article 233 of the Constitution of India, the Government of Meghalaya in consultation with the High Court of Meghalaya is pleased to make the following rules further to amend the Meghalaya Higher Judicial Service Rules, 2015 herein after referred to as principle rules namely:-

1. **Short title and commencement** :- (1) These rules may be called the Meghalaya Higher Judicial Service (Amendment) Rules, 2025.
(2) They shall come into force at once.

2. **Amendment of Rule 7**– (1) In the existing rule 7(a) the figure and word “65 (sixty five)” shall be substituted by the figure and word “50 (fifty)” and the words “strictly on the basis of merit” shall be substituted by the words “merit cum seniority and passing a suitability test”.

(2) In the existing rule 7(b), the figure and word “10 (ten)” shall be substituted by the figure and word “25 (twenty five)”.

(3) The existing explanation for sub rule (c) of rule 7 shall be numbered as “(ii)” and a new explanation (i) for sub rule (b) of rule 7 shall be inserted as follows:

“(i) To appear in the Limited Departmental Competitive Examination (LDCE) for promotion from cadre of Civil Judge (Sr. Div) to the Higher Judicial Service, the candidate should have a minimum of 3 years’ service as a Civil Judge (Sr. Div) and the total service including service rendered as Civil Judge (Jr. Div) and Civil Judge (Sr. Div) should be minimum of 7 years’ service.”

3. **Amendment of Rule 8** – (1) The existing sub clause (iii) of Rule 8 shall be substituted as follows:
“(iii) Assessment of the Officer shall be made by the Selection Committee based on the following factors:

- (a) Whether the candidate possesses the updated knowledge of law;*
(b) The quality of judgements rendered by the officer;
(c) Disposal rate in the preceding five years;
(d) General perception and awareness as also communication skills.”

(2) After sub clause (iii) of Rule 8, a new sub clause (iv) shall be inserted
“(iv) Performance of the officer in viva-voce”.

4. **Amendment of Schedule B** – (1) In the existing clause 1 (iii.a) of Schedule B of the principle rule, the figure “100” shall be substituted with the figure “150”.

(2) In clause 2, the existing first paragraph shall be omitted.

(3) In Schedule B, clause 1 (iii) i.e. Paper-II the subject "*BharatiyaNagarik Suraksha Sanhita (BNSS)*, *Bharatiya Sakshya Adhiniyam (BSA)* and *Bharatiya Nyaya Sanhita (BNS)*" shall be included.

Sd/-

(Shri. C. V. D. Diengdoh)

Commissioner & Secretary to the Govt. of Meghalaya
Law Department

Memo No.LJ(A)23/85/Pt.II/179-A

Dated Shillong the 08th August, 2025

Copy to:-

1. The Accountant General (A&E), Meghalaya, Shillong.
2. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the next issue of the Meghalaya Extraordinary Gazette and to furnish this Department with 200 spare copies.
3. The Registrar General, High Court of Meghalaya.
4. Finance(E)Department.
5. Personnel A.R. (A) Department with reference to their ID/No. 51/2025.
6. Cabinet Affairs Department with reference to their ID/No. 112.
- ✓ 7. DEO Law (A) Department.
8. Guard file.

By orders, etc.



Joint Secretary to the Government of Meghalaya
Law (A) Department